

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

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O.A/351/1064/2020

Date of Order: 11.11.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Smt. Ananta Kumari, daughter of Chet Ram, aged about 56 years, working as Junior Engineer (Civil) office of the Port Blair North Division, Port Blair – 744101 under the control and authority of Chief Engineer Andaman and Nicobar Administration, residing at School line Opposite Airport, Port Blair – 744101.

...Applicant

-Versus-

1. Union of India, through the Secretary, Ministry of Urban Development, Government of India, Nirman Bhawan, New Delhi – 110011.
2. The Andaman and Nicobar Administration through the Chief Secretary, Secretariat Complex, Port Blair 744101.
3. The Secretary, Public Works Department (PWD), Andaman & Nicobar Administration, Secretariat Complex, Port Blair 744101.
4. The Chief Engineer, Andaman Public Works Department, Andaman & Nicobar Administration, Port Blair 744101.
5. The Superintending Engineer, Port Blair Construction Circle, Andaman Public Works Department, Andaman & Nicobar Administration, Port Blair 744101.
6. The Executive Engineer Port Blair North Division, Port Blair, Andaman Public Works Department, Andaman & Nicobar Administration, Port Blair 744101.

...Respondents

For The Applicant(s): Mr. Arpa Chakraborty, Counsel
For The Respondent(s): Mr. R. Halder, Counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. Ld. counsel for the respondents upon instructions would submit that the reliever of the applicant, namely, G. Santosh Kumar, is presently acting as Presenting Officer in a disciplinary proceeding and is unlikely to join unless the proceedings come to an end.

Ld. counsel for the respondents further submits that the representation of the applicant at Annexure A-10 would be considered by the competent authority and will be disposed of within 4 weeks, however, the applicant is required to disclose the total number of family members in support of her contention that there is no one to look after her ailing parents if she is transferred out of the present place of posting.

3. Ld. counsel for the applicant submits that she is also the care giver to a disabled child of her sister, who is serving the same department but is presently posted at Chennai and seeks liberty to prefer comprehensive representation to the competent respondent authorities for redressing her grievance.

4. Accordingly, we grant liberty to the applicant to file comprehensive representation to the competent respondent authority within a period of 1 week from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 months from the date of receipt of such representation.

5. It is made clear that we have not entered into the merit of the matter and, therefore, all the points to be raised in the representation are open for consideration.

6. The OA accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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